

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23062-23063/2018

(Arising out of impugned final judgment and order dated 10-07-2018 in FA No. 160/2018 10-07-2018 in CA No. 1/2018 passed by the High Court Of Gujarat At Ahmedabad)

URVASHIBEN & ANR.

Petitioner(s)

VERSUS

KRISHNAKANT MANUPRASAD TRIVEDI

Respondent(s)

([HEARD BY: HON. UDAY UMESH LALIT AND HON. R. SUBHASH REDDY, JJ.] )

Date : 14-12-2018 This matter was called for pronouncement of judgment today.

For Petitioner(s) Mr. Ashin H. Desai, Sr. Adv.  
Mr. Shiv Mangal Sharma, Adv.  
Mr. Parth J. Contractor, Adv.  
Mr. Saurabh Rajpal, Adv.  
Mr. Kartikey Bhat, Adv.  
M/S. Aura & Co., AOR

For Respondent(s) Mr. Mohit D. Ram, AOR

Hon'ble Mr. Justice R. Subhash Reddy pronounced the judgement of the Bench comprising Hon'ble Mr. Justice Uday Umesh Lalit and His Lordship.

Leave granted.

The appeals are dismissed in terms of the signed reportable judgment.

All pending applications, if any shall stand disposed of

(INDU MARWAH)  
COURT MASTER

(SUMAN JAIN)  
BRANCH OFFICER

(Signed reportable judgment is placed on the file)t